

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.4818-4821/2001

(From the judgement and order dated 18/10/2000 in WA 5732-5735/2000  
5735/2000 of The HIGH COURT OF KARNATAKA AT BANGALORE)

M/S. MICRONOVA PHARMACEUTICALS LTD.

Petitioner (s)

VERSUS

DEPUTY COMMNR. OF COMMERCIAL TAX & ORS.

Respondent (s)

(With prayer for interim relief and office report)

Date : 30/03/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s) Mr. B.K. Choudhary, Adv.  
Mr. E.C. Vidya Sagar, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....J  
.SP2

Leave granted. Issue notice for interim relief.  
Tag with Civil Appeal No. 1379/2001.

.SP1  
.....L.....T.....J

(Ajay Kr. Jain)  
Court Master

(Prem Prakash)  
Court Master